

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
**(Chief Justice's Secretariat)**

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**Subject:- Attachment of District Cadre staff of the Subordinate Courts of UTs of J&K and Ladakh.**

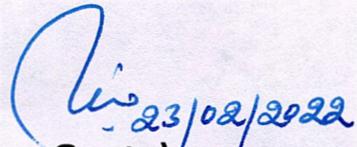
**ORDER**

No. 229 of 2022/Psy

Dated: 23-02-2022

All the inter-District attachments of members of District Cadre of the Jammu and Kashmir Ministerial and other staff of the Subordinate Courts Service are hereby revoked and such staff members are deemed to be relieved from the place of their attachment and are directed to report to their actual place of postings immediately.

(By Order)

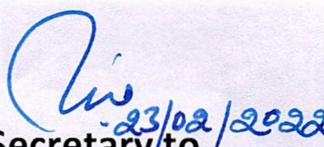
  
(Rajeev Gupta)

Principal Secretary to  
Hon'ble the Chief Justice

No.: 699-707/Psy-607 Dated: 23-02-2022

**Copy to the:-**

1. Registrar General, High Court of J&K and Ladakh.
2. Registrar Vigilance, High Court of J&K and Ladakh.
3. Registrar Rules, High Court of J&K and Ladakh.  
.....for information
4. All the Principal District & Sessions Judge's UTs of J&K and Ladakh  
.....for information and necessary action
5. Director Finance High Court of J&K and Ladakh for information
6. Chief Librarian, High Court of J&K and Ladakh, Kashmir/Jammu for record.
7. Incharge, NIC High Court Wing, Jammu for uploading on High Court website.
8. Order file.

  
Principal Secretary to  
Hon'ble the Chief Justice